CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated: 22 APR 1988

CONTEMPT OF COURT	APPLICATION NO	45	/ 87
IN APPLICATION NO.	656/86(F) W.P. NO.		

Applicant

Smt Shabiha Shereen

V/s The Accountant Gene

The Accountant General (A&E), Karnataka,

Bangalore & another

Τn

- Smt Shabiha Shereen
 503, II Cross, VI Block
 Koramangala
 Bangalore 560 034
- Dr M.S. Nagaraja
 Advocate
 (Above Hotel Swagath)
 Ist Main, Gandhinagar
 Bangalore 560 009
- The Accountant General (Accounts & Entitlements)
 Karnataka, Bangalore - 560 001
- The Comptroller & Auditor General of India No. 10, Bahadur Shah Zafar Marg New Delhi - 110 002
- 5. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore — 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Encl : As above

Jc.

DÉPUTY REGISTRAR (JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 20th DAY OF APRIL 1988

Coram : Hon'ble Justice Sri K.S. Puttaswamy - Vice Chairman

Hon'ble Sri P. Srinivasan - Member (A)

Contempt of Court A.No. 45 of 1987

Smt. Shabiha Shereen Section Officer Office of the Accountant General Bangalore 560 001

- Petitioner

(Dr. M.S. Nagaraja, Advocate)

V

ADMIN'S

रात्य गव जयते

BANG P

- 1. Sri S.T. Kenge Accountant General (Accounts & Entitlement) Karnataka Bangalore 560 001
- 2. Sri T.N. Chaturvedi, I.A.S. Comptroller & Auditor General of India No.10, Bahadur Shah Zafar Marg New Delhi 110 902 Contemnor

(Sri M.V. Rao, A.C.G.S.C.)

This contempt of court application came up for hearing before this Tribunal and Hon'ble Justice Sri K.S. Puttaswamy, Vice Chairman to-day made the following

ORDER

In this application made under section 17 of the Administrative Tribunals Act, 1985 (Act) and the Contempt of Court Act, 1971 (CC Act), the applicant has moved us to punish the contemnor for non-implementation of the order made by us on 12.1.1987 in A.No. 656/86. Sri M.V. Rao, A.C.G.S.C., appearing for the contemnors does not rightly dispute that the order made by us, as early as on 12.1.1987,

has not so far been implemented. But, he submitted that the SLP filed by the contemnors against our decision is pending before the Supreme Court and the same is set down for hearing on 11.7.1988. He, therefore, urges either for adjourning this case till the matter is decided by the Supreme Court or drop the proceedings pending a decision of the Supreme Court.

- 2. We have adjourned this case on more than one occasion to await the decision of the Supreme Court. But the contemnors have not been able to get a decision in the matter or even get an order of stay. In these circumstances, we do not consider it proper to further adjourn this case.
- prays for 15 days time to implement the order subject to the decision of the Supreme Court. We consider it proper to grant the request and drop the contempt of court proceedings. In the light of our above discussion, we grant another 15 days to implement the order of this Tribunal in A.No. 656/86 and drop these proceedings.

4. But in the circumstances of the case, we direct the parties to bear their own costs.

TRUE COPY

Sd |-(K.S. Puttaswamy) Vice Chancellor

(P. Srinivasan)
Member (A)

DEPUTY OF THE TRIBUNAL ZOLD.